

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

C.A./33/96 in

O.A.NO.355/92 TXAXXIO.

Shri J.J.Anshari	Petitioner
Mr.P.H.Pathak Versus	Advocate for the Petitioner [s]
Versus	
Union of India & Ors.	Respondent
Mr. Wkil Kureshi	Advocate for the Respondent [s]

DATE OF DECISION 06/5/96

CORAM

The Hon'ble Mr. $^{\mathrm{N}_{\bullet}\mathrm{B}_{\bullet}\mathrm{Patel}}$

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member(A)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not?
- g, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

Shri I.I.Anshari Laxmipura Street No.5, Surendranagar. (Advocate: Mr.P.H.Pathak)

: Applicant

Versus

- Mr.Bashkaran General Manager, Telecommunication Deptt. or his successor in office Nr.Gujarat High Court, Ahmedabad.
- 2. Mr.B.M.Patel
 Sub-Divisional Officer(PHone)
 or his successor in office
 Telecommunication Deptt.
 Dhangadhra.
- 3. Mr.H.N.Shuha
 Divisional Engineer of Telecom.
 or his successor in office
 Telecommunication Dept t.
 Surendranagar.

: Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A./33/96 in OA/355/92

Date: 6.5.96

Per: Hon ble Mr.N.B. Patel

: Vice Chairman

The learned Additional Standing Counsel

Mr. Kureshi states that so far as the judgment was not

complied with, as an SLP was preferred but now that the

SLP is rejected. The judgment will be complied with

as early as possible and, in any event, within three

weeks from today. In view of this, the present proceedings

are closed, and notice is discharged with liberty to the

applicant to ask for revival of the proceedings if the

judgment is not complied with within the aforesaid period.

(V. Radhakrishnan) Member(A)

(N.B.Patel) Vice Chairman